

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-938(PB)/2019

IN THE MATTER OF:

Sunil Maloo

.... Applicant/petitioner

Vs.

M/s. CLC Industries Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Jatin Sehgal, Adv.

For the Respondent(s) : -

ORDER

An order against the same corporate debtor has been reserved in CP No. (IB)-1685(PB)/2018. Accordingly, the matter be listed along with the above-mentioned company petition on the date when the order is to be pronounced.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)